

**Central Administrative Tribunal
Principal Bench, New Delhi.**

CP-402/2015

in

OA-1533/2012

MA-1283/2012

MA-2030/2012

New Delhi this the 09th day of February, 2016.

Hon'ble Sh. V. Ajay Kumar, Member (J)

Hon'ble Mr. Shekhar Agarwal, Member (A)

1. Bharat Lal Meena,
S/o Sh. Ghamandi Meena,
R/o Qtr. No. 342, Type-II,
Sadiq Nagar, New Delhi.
2. Jatti Ram Meena,
S/o Sh. K.R. Meena,
R/o 1954, type-III,
NH-4, NIT, Faridabad.
3. Prahlad Singh Meena,
S/o Sh. Ram Khalari Meena,
R/o M-53/316, Pragati Nagar,
IT Flats, Narayana Pura,
Ahmedabad.
4. Sanjay Kumar,
S/o Sh. Vidyachal Prasad,
F-1543, Netaji Nagar,
New Delhi.
5. Naresh Kumar Meena,
S/o Sh. KR Meena,
R/o 24 e, Single Storey Building,
Raja Bazar, DIZ Area,
CP, New Delhi.
6. Sri Kishan Meena,
S/o Sh. Sukh Chand Meena,
III/3, GPRA, CPWD Colony,
Sagar Road, Bikaner (Rajasthan).
7. Jeet Ram Meena,
S/o Sh. Chote Lal,
R/o E-3, PWD Enquiry,
Gulabi Bagh, New Delhi.
8. Ramesh Chand Meena,
S/o Sh. Mathura Prasad,

R/o Qtr. No. 1, CPWD Enquiry,
Sector-8, RK Puram, New Delhi.

9. Uday Chand Meena,
S/o JL Meena,
R/o Qtr. No. 5,
CPWD Enquiry,
Sector-12, RK Puram,
New Delhi.

10. Rajan Singh Meena,
S/o Sh. M.L. Meena,
R/o F-11, CPWD Enquiry,
Pushap Vihar, New Delhi.

11. Anil Kumar,
S/o Sh. Battoo Lal,
R/o F-176, Sector- 28,
Bhagwan Appt.
Rohini, New Delhi.

... Petitioners

(By Advocate : Sh. M.K. Bhardwaj)

Versus

Union Of India & Ors. Through:

1. Sh. Madhusudan Prasad,
Secretary,
Ministry of Urban Development &
Poverty Alleviation, Nirman Bhavan,
New Delhi.

2. Sh. Divakar Garg,
Director General of Works,
CPWD,
Ministry of Urban Development &
Poverty Alleviation, Nirman Bhavan,
New Delhi.

3. Sh. Sanjay Kothari,
Secretary,
DOPT, Govt. of India,
North Block,
New Delhi

... Respondents

(By Advocate : Mr. D.S. Mahendru)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J)

Heard both sides.

2. The present CP is filed alleging violation of the Order of this Tribunal dated 04.01.2015 in OA No. 1533/2012.

3. The respondents vide their compliance affidavits and additional affidavits submitted that they have fully complied with the Order of this Tribunal as they have passed a speaking Order dated 03.08.2015 and a copy of the same is also enclosed to the affidavit filed on 02.09.2015.

4. In the circumstances and in view of the substantial compliance, the CP is closed. However, the petitioners are at liberty to question the Order now passed by the respondents if they are still having any grievance against the same, in accordance with law. No costs.

(Shekhar Agarwal)
Member (A)

/ns/

(V. Ajay Kumar)
Member (J)